SHARING OF REVENUE BY MAJOR TECHNOLOGY COMPANIES

2343. SHRI SUSHIL KUMAR MODI:
SMT. PRIYANKA CHATURVEDI:

Will the Minister of Electronics and Information Technology be pleased to state:

(a) whether Government is looking to make big tech majors Google, Meta, Microsoft, etc., to pay Indian newspapers and digital news publishers a share of revenue for using their original content;

(b) whether it is a fact that the news publishers have no negotiating leverage and this needs to be tackled legislatively;

(c) whether Government is planning to include some regulatory mechanism in the existing IT law; and

(d) whether Government has studied the law adopted in Australia and European Union for revenue sharing with newspaper and digital news publishers?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI RAJEEV CHANDRASEKHAR)

(a) to (c): The issue regarding tech giants like Google, Meta etc. to share their advertising revenue with traditional or digital news publishers is a matter of concerns as raised by stakeholders including industry and legal experts. This Ministry regularly interacts with such stakeholders on requirements for new legislations, amendments of the Rules, etc.

(d): According to media reports, Australian Parliament had in February, 2021 enacted a law, called ‘the News Media and Digital Platform Mandatory Bargaining Code’, requiring global digital companies to pay for local news contents.

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